

[Shri Jagjivan Ram]

the whole area is under water, through train running is expected to be restored only by the 26th instant.

3 Up and 4 Dn Howrah-Madras Mail trains were to be diverted via the Raipur-Vizianagram line, but unfortunately, due to another breach between Garpos and Bamara on Chakradharpur-Jharsuguda main line section of the South-Eastern Railway, which occurred in the early hours of 16-8-60, train running was interrupted on the Howrah-Nagpur section also. Thus, the through trains for Madras via Raipur as well as the trains running on the Howrah-Nagpur section have had to be cancelled. The repairs to this breach were, however, completed by 18.40 hrs. on 16-8-60 and through train services to both Nagpur and Madras have been restored via Raipur.

Shri Chintamani Panigrahi (Puri): May I know how this breach occurred and whether Government was not aware of it earlier? The hon. Minister has stated that the bursting of the bund of a reservoir in Mayurbhanj was the cause of this breach in the Railway line and therefore this line was affected. May I know whether that reservoir was constructed by the Government of Orissa and whether the construction was not all right or there was any defect in the construction?

Shri Jagjivan Ram: I am afraid I have not got all that information. The reservoir was fifteen miles away from the bridge.

12 23 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY BOARD OF EDUCATION

The Minister of Education (Dr. K. L. Shrivall): I beg to move:

"That in pursuance of sub-clause (d) of paragraph 3(2) of

the late Department of Education, Health and Lands Resolution No. F122-3/35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of of the Central Advisory Board of Education for a term of three years commencing from the 6th September, 1960, subject to the other provisions of the said Resolution."

Mr. Speaker The question is:

"That in pursuance of sub-clause (d) of paragraph 3(2) of the late Department of Education, Health and Lands Resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve a members of the Central Advisory Board of Education for a term of three years commencing from the 6th September, 1960, subject to the other provisions of the said Resolution."

The motion was adopted.

12-24 hrs.

APPROPRIATION (NO. 3) BILL,* 1960

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1958, in excess of the amounts granted for those services and for that year.

*Published in the Gazette of India Extraordinary Part II—Section 2 dated the 17th August 1960.

Mr. Speaker: The questions is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1958, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri Moraji Desai: I introduce the Bill.

APPROPRIATION (RAILWAYS)
NO. 4 BILL,* 1960

The Minister of Railways (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purpose of Railways."

The motion was adopted.

Shri Jagjivan Ram: I introduce of the Bill.

12:26 hrs.

PRESS AND REGISTRATION OF
BOOKS (AMENDMENT) BILL—
contd

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved

by Dr. B. V. Keskar on the 16th August, 1960, namely:—

"That the Bill further to amend the Press and Registration of Books Act, 1867, as passed by Rajya Sabha, be taken into consideration."

Shri Tangamani.

Shri Tangamani (Madurai): Mr. Speaker, I was saying the other day that the hon. Minister, while introducing this Bill, had explained to us the circumstances under which the Press Registrar was appointed. He quoted *in extenso* from the Press Commission's report which was more or less incorporated in the amending Act of 1955. He stated that the office of the Registrar had to be created in pursuance of the recommendations of the Press Commission, because the Press Commission found that the State Governments' information regarding the position of the Press was either incomplete or inaccurate. He also stated that as a result of the experiences of the Press Registrar for the past three years, certain procedural difficulties have come up, certain ambiguities are being utilised by some of these Press magnates, so the following amendments were thought to be necessary.

I would like to submit here that the amendments which are now brought forward were contemplated by the Press Commission itself, and these amendments could have been brought in the year 1955 itself.

Having said this, I would like to say that I have to oppose certain tendencies in these amendments which, if allowed to develop, will have very serious repercussions. It is true that it was necessary to create the Press Registrar. Having created the Press Registrar, is it necessary that we should equip him with more and more powers? Because I find that as a result of this three things are sought to be done. The first thing is

†Introduced with the recommendation of the President.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated the 17th August, 1960.